

**MINISTRY OF MINES****NOTIFICATION**

New Delhi, the 17th September, 2015

**G.S.R. 715(E).**—In exercise of the powers conferred by sub-sections (5) and (6) of Section 9B of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957), the Central Government hereby makes the following rules specifying the amount to be paid by holder of a mining lease or a prospecting licence-cum-mining lease, in addition to the royalty, to the District Mineral Foundation of the district established by the concerned State Government by notification, in which the mining operations are carried on, namely:—

**1. Short title and commencement.**—(1) These rules may be called as the Mines and Minerals (Contribution to District Mineral Foundation) Rules, 2015.

(2) These rules shall be deemed to have come into force on the 12th day of January, 2015.

**2. Amount of contribution to be made to District Mineral Foundation.**—Every holder of a mining lease or a prospecting licence-cum-mining lease shall, in addition to the royalty, pay to the District Mineral Foundation of the district in which the mining operations are carried on, an amount at the rate of —

- (a) ten per cent of the royalty paid in terms of the Second Schedule to the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957) (herein referred to as the said Act) in respect of mining leases or, as the case may be, prospecting licence-cum-mining lease granted on or after 12th January, 2015; and
- (b) thirty per cent of the royalty paid in terms of the Second Schedule to the said Act in respect of mining leases granted before 12th January, 2015.

[F. No. 16/7/2015-M.VI]

R. SRIDHARAN, Addl. Secy.

(iv) खंड (ख) के पश्चात्, निम्नलिखित परंतुक को अंतःस्थापित किया जाएगा, अर्थात् :

“परंतु धारा 10क की उप-धारा (2) के उपबंधों के अधीन शामिल खनन पट्टों के संबंध में नियम 2 के खंड (ख) में विनिर्दिष्ट दर पर गणना की गई रकम का संदत्त 28 मार्च, 2021 से प्रवृत्त होगा।”

[फा. सं. 1/3/2021-एम. VI]

डॉ. वीणा कुमारी डरमल, संयुक्त सचिव

**टिप्पण:** खान और खनिज (जिला खनिज संस्थान में अभिदाय) नियम, 2015 की अधिसूचना संख्या सा.का.नि. 715(अ) तारीख 17 सितंबर 2015 द्वारा भारत के राजपत्र, भाग II, खंड 3, उप-खंड (i) में प्रकाशित किया गया था।

## MINISTRY OF MINES

### NOTIFICATION

New Delhi, the 25th June, 2021

**G.S.R. 437(E).**—In exercise of the powers conferred by sub-sections (5) and (6) of section 9B of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957), the Central Government hereby makes the following rules further to amend the Mines and Minerals (Contribution to District Mineral Foundation) Rules, 2015, namely:—

1. (1) These rules may be called the Mines and Minerals (Contribution to District Mineral Foundation) Amendment Rules, 2021.

(2) They shall be deemed to have come into force on the 28<sup>th</sup> day of March, 2021.

2. In the Mines and Minerals (Contribution to District Mineral Foundation) Rules, 2015, (hereinafter, the principal rules), in rule 2,—

(i) for the words “prospecting licence-cum-mining lease”, at both the places where they occur, the words “composite licence” shall be substituted;

(ii) in clause (a), after the figures, letters and word “12<sup>th</sup> January, 2015”, the words, brackets, figures and letter “, other than those mineral concessions which are covered under the provisions of sub-section (2) of section 10A” shall be inserted;

(iii) in clause (b), after the figures, letters and word “12<sup>th</sup> January, 2015”, the words, brackets, figures and letter “and those mining leases covered under the provisions of sub-section (2) of section 10A” shall be inserted.

(iv) after clause (b), the following proviso shall be inserted namely: —

“Provided that the amount calculated at the rate specified at clause (b) of rule 2 in respect of the mining leases covered under the provisions of sub-section (2) of section 10A shall be paid with effect from the 28<sup>th</sup> day of March, 2021.”

[F. No. 1/3/2021-M.VI]

Dr. VEENA KUMARI DERMAL, Jt. Secy.

**Note :** The Mines and Minerals (Contribution to District Mineral Foundation) Rules, 2015 were published in Gazette of India, Part II, section 3, sub-section (i) *vide* number G.S.R. 715(E), dated, the 17<sup>th</sup> September, 2015.